be entitled from the State Government to an ex-gratia grant of Rs. One lakh excluding death gratuity, family gratuity, leave salary and aid out of the Central Police Welfare Fund, but including the special ex-gratia grant sanctioned earlier or yet to be sanctioned. Cases relating to the period from 19.11.81 to 31st March 84 are also to be reviewed by the Punjab Government on similar basis. These orders will be applicable till such time the State of Punjab remains a Disturbed Area under the Punjab Disturbed Areas Act, 1983 and the Armed Forces (Punjab and Chandigarh) Special Powers Act, 1983.

[English]

## Recruitment Rules for Key Punch Operators in Delhi Police

3427. SHRI ANANTA PRASAD SETHI: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 5562 on 8th May, 1985 regarding recruitment rules for promotion to Key Punch Operations in Delhi Police and state:

(a) whether Delhi Administration has given formal approval to the draft recruitment rules which have been framed by Delhi Police for giving promotions to Key Punch Operators in Delhi Police who have been working in that post for a long time; and

## (b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COM-PANY AFFAIRS AND IN THE MINISTRY HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN): (a) and (b). The draft recruitment rules for the post of Machine Room Programmer (SIs) for providing promotion of Key Punch Operators as proposed by the Delhi Police were examined by the Delhi Administration and referred back with certain observations. Comments of Delhi Police thereon have since been received and further action is being taken.

## Loss Suffered by Indians in Gulf War

3428. SHRI LALA RAM KEN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the details of the total loss of life and property suffered by Indians in the wars between Gulf countries:
- (b) the number of the Indians living there at present and whether Government propose to impose any restriction on sending Indians there in future: and
  - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN): (a) As per the latest information, a total of 18 Indians have died so far as a result of the Iran-Iraq war since its beginning. Exact details of loss of property are not available, but the Indian Consulate in Khorramshahr had to be closed down in 1980 and Indian officials and residents there had to be evacuated, leaving most of their belongings behind. Indian nationals resident in border cities on both sides of the border, especially in Khorramshahr, Abadan and Basrah have suffered property damage as a result of the conflict. Several Indian ships have also been damaged as a result of attacks in the Gulf.

(b) and (c). There are approximately 35000 Indians in Iraq and about 2300 in Iran. There is no proposal to impose any blanket ban on Indians going to these countries in the future. Steps are, however, taken to ensure that Indian workers are not sent to areas affected by the conflict.

## Finalisation of Pension Cases of Freedom Fighters of Himachal Pradesh

3429. PROF. NARAIN CHAND PARASHAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any significant progress has been made in the finalisation of cases for the sanction of Freedom Fighters pension in the current financial year;
- (b) if so, the number of Freedom fighters State-wise who have been sanctioned Freedom Fighters Pensions in the first quarter of the current financial year;
- (c) the names of such Freedom Fighters from Himachal Pradesh who have been sanctioned pension district-wise;